GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:2861
ANSWERED ON:13.03.2015
SECURITIES AND EXCHANGE BOARD OF INDIA
Patil Shri Sanjay(Kaka) Ramchandra;Udasi Shri Shivkumar Chanabasappa

Will the Minister of FINANCE be pleased to state:

- (a) the main objective for setting up of Securities Exchange Board of India (SEBI);
- (b) whether SEBI has been successful in protection of investor interest and regulating the business of real estate firms including DLF;
- (c) if so, the details thereof and if not the reasons therefor; and
- (d) the amount of revenue earned by the SEBI along with the number of Foreign Institutional Investors and Foreign Venture Capital Investors registered and regulated by SEBI during the last three years and the current year?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

- (a): SEBI is a statutory body established by the Securities and Exchange Board of India Act, 1992 (SEBI Act). The main objective for setting up of SEBI is to protect the interests of investors in and promote the development of, and regulate the securities market.
- (b) and (c): SEBI does not regulate the business of real estate firms. However, any company, including real estate firms, accessing the securities market is required to ensure compliance with the applicable Acts, Rules and Regulations framed under SEBI Act, 1992 and Listing Agreement.

SEBI, with the objectives of protecting and enhancing the confidence of investors by instilling discipline amongst issuers/market intermediaries, has been making the issue process more transparent and providing a level playing field for all market participants.

Securities and Exchange Board of India (SEBI), as established under SEBIAct, 1992 has been mandated to protect the interests of the investors, promote and develop and to regulate the securities market. SEBI has been undertaking various activities for the protection of interests of the investors.

The various activities undertaken by SEBI includes conducting regional seminar; investor awareness programs through investor associations; 'Visit to SEBI' by students from schools, colleges and professional institutes; mass media campaign relating to cautioning investors against schemes offering unrealistic returns and as also, not to go by hearsay. Further, as envisaged in the National Strategy for financial education, National Centre for Financial Education (NCFE) incubated in National Institute of Securities Markets (NISM) continues to undertake various activities for financial education.

SEBI has also launched SEBI Complaints Redress System (SCORES) which is an internet based application and covers aggrieved investors of the entire country and abroad, who would like to lodge the complaint with SEBI, arising out of issues that are covered under SEBI Act, Securities Contract Regulation Act, Depositories Act and rules and regulation made there under and provisions that are covered under Companies Act and delegated to SEBI. In addition to this, SEBI has also set up toll free helpline service numbers, which is available to investors from all over India and is in 14 languages.

(d): The amount of revenue earned by SEBI during the last three years and the current year is as under:

```
(In Rs Crores)
Particulars 2014-15# 2013-14 2012-13 2011-12
(Unaudited) (Audited) (Audited) (Audited)

Total Revenue Income 390.90 363.85 338.44 335.74
(Including interest income)
```

Unaudited figures till 28.02.2015 Source: SEBI

Number of Foreign Institutional Investors (FIIs) and Sub Accounts and Foreign Venture Capital Investors (FVCI) registered and regulated by SEBI as on March 31 of year 2012, 2013 and 2014 are as follows:

```
S1. No. Registered No. of Registered No. of Registered FVCI entity as on FIIs/Sub Accounts (Foreign Portfolio Investors #)

1 31-Mar-12 8087 174
2 31-Mar-13 8092 182
3 31-Mar-14 8054 192
```

#With the implementation of SEBI (Foreign Portfolio Investors) Regulations, 2014, all FIIs, Sub Accounts and QFIs have been merged to create Foreign Portfolio Investors Source: SEBI

Further, the number of Foreign Institutional Investors (FIIs) and Sub Accounts registered and regulated by SEBI as on 5th March 2015 was 8201 and Foreign Venture Capital Investors (FVCI) registered and regulated by SEBI as on February 28, 2015 was 203.